

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI (SPECIAL) BENCH**

(30) C.P.(IB)-2468(MB)/2018

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.01.2020**

NAME OF THE PARTIES: Admind Media Solutions

V/s

Bharat Infrastructure & Engineering Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representatives for both sides are present.
2. The Learned Counsel for Petitioner states that earlier Counsel has been discharged from this Petition and that he is praying today to file Vakalatnama.
3. The Learned Counsel for Respondent is directed to furnish a copy of the reply to Petitioner.
4. Matter is adjourned to **19.02.2020**.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

06.01.2020
Sushil